

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

STARRED QUESTION NO:21
ANSWERED ON:24.02.2010
COMPENSATION TO DISPLACED PERSONS
Rawat Shri Ashok Kumar

Will the Minister of COAL be pleased to state:

- (a) whether the Government has set any target to provide employment and compensation to the displaced persons due to establishment of coal projects;
- (b) if so, the details thereof;
- (c) the number of cases for grant of employment and the compensation pending with the public sector coal producing companies and the reasons therefor; and
- (d) the concrete steps taken by the Government to address the issue?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL AND THE MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION (SHRI SRIPRAKASH JAISWAL)

(a) to (d) : A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN ANSWER TO PARTS (a) TO (d) OF THE LOK SABHA STARRED QUESTION NO.21 FOR 24.02.2010, RAISED BY SHRI ASHOK KUMAR RAWAT

(a) : No target has been fixed for employment or compensation in lieu of employment.

(b): Does not arise, in view of reply to (a) above.

(c) : There are 2036 claims for employment or compensation in lieu of employment pending with the subsidiary coal companies of Coal India Limited (CIL). The company-wise details are as under:

Sl.No. Name of the Company No. of Pending Cases

1. Eastern Coalfields Limited (ECL)	40
2. Bharat Coking Coal Limited (BCCL)	367
3. Central Coalfields Limited (CCL)	0
4. Northern Coalfields Limited (NCL)	199
5. Western Coalfields Limited (WCL)	1044
6. South Eastern Coalfields Limited (SECL)	54
7. Mahanadi Coalfields Limited (MCL)	332
Total	2036

These cases are pending mainly on account of disputes in land ownership and establishing linear descendency.

(d) : The instructions have been given to CIL and its subsidiary companies to dispose of pending cases of employment and compensation in lieu of employment on priority basis. Resettlement and Rehabilitation of Project Affected Families (PAFs) including offer of employment to the land losers or their dependents is a continuous process depending on the requirement of the coal mine projects. Project Affected Families are identified and rehabilitation plans for each project are drawn up for providing the rehabilitation benefits including employment in a phased manner, as required during the life time of individual projects.